

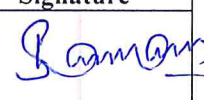
**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI BIKKI RAVEENDRA BABU – MEMBER JUDICIAL**

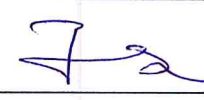
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.07.2018 AT 10.30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 788/252/HDB/2018
NAME OF THE COMPANY	Chaitu Engineering Pvt Ltd
NAME OF THE PETITIONER(S)	Chaitu Engineering Pvt Ltd
NAME OF THE RESPONDENT(S)	Registrar Of Companies Hyderabad
UNDER SECTION	252

**Counsel for Petitioner(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
M. S. Sharma	Advocate	sridharsasharma@gmail.com	

**Counsel for Respondent(s):**

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
T. Sujan Kumar Reddy	Adv.	9160001435	
for RoC			

**ORDER**

Learned counsel Mr.M.S.Sharma present for Applicant.  
Learned counsel Ms.Suma present on behalf of  
Mr.T.Sujan Kumar Reddy for RoC.

Applicant served copy of petition on RoC.

Applicant is directed to issue notice to RoC requiring him to file report within 14 days from the date of receipt of notice and file proof of service.

Applicant is directed to file affidavit regarding deposit of money during demonetization period.

List the matter on 20.08.2018 for report of RoC and hearing.

  
MEMBER JUDICIAL